

18.10.1994.

(2)

Shri S.P. Kulkarni, counsel
for the applicant.

Shri S.S. Karkera, proxy for
Shri P.M. Pradhan, counsel for the
Respondents.

Applicant's counsel submits
that one document has to be sub-
stituted and he may be given some
time

In the circumstances, the
matter is adjourned to 29/11/1994.

M.R. Kulkarni
(M.R. KULKARNI)
MEMBER (A)

B.S. Hegde
(B.S. HEGDE)
MEMBER (J)

29/11/94

Shri S. P. Kulkarni for applicant.

Shri Karkera for respondents.

Judgement Reserved. We also note
that ~~MP-30~~ dated 30/8/94 has
not been numbered. The same
may be numbered. Parties to
file the judgements on which
they rely on or before

2/12/94.

D.C. Verma
(D.C. Verma)
m(J)

M.R. Kulkarni
(M.R. Kulkarni)
m(A)